

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [VMC SYSTEMS LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VMC Systems Limited
2.	Date of incorporation of corporate debtor	20.02.1997
3.	Authority under which corporate debtor is incorporated / registered	ROC Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<u>U29199AP1997PLC026477</u>
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, D No. 2-56/2/19, Vijaya Towers, 100 Ft Road, Khanamet Village, Hitech City Madhapur Hyderabad TELANGANA 500081 INDIA
6.	Insolvency commencement date in respect of corporate debtor	19.08.2019
7.	Estimated date of closure of insolvency resolution process	14.02.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. K.V. Srinivas IBBI/IPA-001/IP-P00520/2017-18/10945
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3-4-756/1, Flat No. 402, 4 th Floor, Sai Raghavendra Residency, Barkatpura, West Marredpally, Telangana – 500027. Phone: +91 8309310156, 9959223615 email – kvsrinivas12@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Kamala Tower, 4 th Floor, 1-8-304 to 307 Patigadda Road, Begumpet, Hyderabad - 500017 email – irp_vmcs1@aaip.co.in
11.	Last date for submission of claims	02.09.2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As given in Co 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [VMC Systems Limited] on [19.08.2019].

The creditors of [VMC Systems Limited], are hereby called upon to submit their claims with proof on or before [02.09.2019] to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date and Place ;


: Sd/-
Dr. K.V.Srinivas
: 22.08.2019
Hyderabad